Special instrument in vehicles to prevent theft

†2094. SHRI KRISHAN LAL BALMIKI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the names of special instruments which have been made mandatory to be installed in vehicles by Government to prevent day to day theft of transport and non-transport vehicles;

(b) the provisions in existence at present to cancel the licences of such drivers who are responsible for road accidents and the details of proposals under consideration in this regard; and

(c) the details of proposals received from the Government of Rajasthan with regard to prevention of road accidents and vehicle theft and by when Government proposes to implement these proposals?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEV S. KHANDELA): (a) No specific anti-theft instrument has been made compulsory by the Government for fitment in motor vehicles.

(b) Under Section 19 of the Motor Vehicles Act, 1988, a licensing authority may disqualify a person from holding a driving licence or revoke such licence on a number of grounds such the person being habitual criminal/drunkard/addict to any narcotic drugs or commission of any cognizable offence, dangerous driving etc. Under Section 22 of the Act, Court may also cancel the driving licence if the person is convicted of an offence relating to dangerous driving causing, death of, or grievous hurt to, any person. A court shall necessarily cancel the licence on subsequent conviction for the offence relating to drunken driving.

(c) Government of Rajasthan had suggested that cases of accidents by a driver be entered in his driving licence record and such violations should attract penalty points. The driving licence is to be cancelled after the penalty points get accumulated to a certain level. The Government of Rajasthan had also suggested for making mandatory provisions in the rules for installation of security gadgets (central locking, steering lock, fuel lock) in the motor Vehicles.

Government of Rajasthan has already been informed that issuance of driving in Smart Card mode includes provisions for as many as ten endorsements on the driving licence along with other details. Section 19 of the Act also empowers the licensing authorities to disqualify a person from holding a driving licence or revoke such licence on a number of grounds. The Motor Vehicles Act, 1988 and the Central Motor Vehicles Rules, 1989 do not debar fitment of security gadgets in the motor vehicle.

Sanctioning of annual plan and renewal programme

†2095. SHRI KRISHAN LAL BALMIKI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

[†] Original notice of the question was received in Hindi.